

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph: 23753942 Fax- 23753923

Ref: Petition No. 3/MP/2019

Dated: 28.3.2019

Shri Bhavesh Kundalia,
Raipur-Rajnandgaon-Warora Transmission Limited,
Achalraj, Opposite Mayor Bungalow,
Law Garden,
Ahemdabad-380006, Gujarat.

Subject: Petition under Section 17(3) and 17(4) of Electricity Act 2003 read with Clauses 17.8.3 of the Rupee Loan Agreement dated 17.5.2016 alongwith Clause 11.9 of the Security Trustee Agreement dated 17.5.2016 alongwith Article 15 of the Transmission Service Agreement dated 24.6.2015, for grant of approval in relation to change of the constitution of the consortium of existing lenders approved by the Commission vide order dated 28.7.2016 passed by in Petition No.87/2016.

With reference to your Petition on the subject mentioned above, you are directed to furnish the information on an affidavit, on or before 2.4.2019 as per the format annexed herewith.

Yours faithfully,

Sd/-
(T.D. Pant)
Deputy Chief (Legal)

Information required for prior approval under section 17 (3) (4) related to the creation/change of security interest

A Basic Information (required at initial and subsequent approval)

1) Project Information			
Petitioners Name	Name of the Licencee		
	Name of the Security Trustee/Lender		
Name of the project			
Bid Process Co-ordinator (BPC)			
Successful Bidder			
Indicative cost of the project communicated by CEA			
Important dates	Date of TSA		Financial closure date
	Share purchase Agreement date		

2) Status of COD			
Asset name	Effective Date	Scheduled COD	Actual COD
1)			
2)			
3)			
4)			

3) Details of previous Petitions related to the project (Licence, Adoption, Initial / Subsequent approval u/s 17(3)(4), change in law etc.		
Petition No	Order date	Subject matter and brief about the order
Instant petition		

4) List of Documents			
Particulars	Document date	Parties to agreement	Brief about the document (e.g Purpose and outcome of the agreements)
Transmission Service Agreement (TSA)			
Common Loan Agreement			
Security Trustee Agreement			
Amended/Revised agreements in case of substitution of lenders / security trustee whichever is applicable.			
Auditor certificate certifying the Actual project cost and means of finance			
No dues/objection certificate from outgoing lender			
Deed of Hypothecation/Indenture of Mortgage (To be executed)	(To be executed)		
Any other legal documents			

5. Other Statements	
a) Lenders list	Comparative Statement showing the lender wise commitment for original financing plan and revised financing plan and lender wise actual loan received as on date.
	i) Statement showing the lender wise outstanding loan of existing lender as on such agreement date.
b) In case of Re-finance / Substitution of lender	ii) How the proceeds from the re-finance loan/substituted loan has been used to settle the existing lender.
	iii) No-objection / No-dues Certificate from existing lenders.
c) In case of change in security trustee.	i) Details of the present & prospective security trustee and the reason for substitution.
	ii) If there is more than one security trustee being appointed, the details of those also needs to be furnished.

(P.T.O)

B Financial Information

Name of the Petitioner	
Name of the Project	

i) ESTIMATED PROJECT COST AND MEANS OF FINANCE (As on the date of Financial Closure)

Original Financing plan agreed by the lenders as per Common loan agreement #			
Original Estimated Project cost (as per agreement)	Rs. in Cr.	Means of Finance (as per agreement)	Rs. in Cr.
Hard Cost	0.00	Equity share capital	0.00
IEDC	0.00	Equity Share premium	0.00
IDC	0.00	Loan / debenture from promoters, group companies	0.00
(Please specify the other components, if any)	0.00	Secured loan / debt from External source	0.00
Total	0.00	Others (Please specify)	0.00
		Total	0.00

Auditor's Certificate on actual infusion of equity capital, loan capital and actual expenditure incurred for the project as on date.
Once the financial closure is attained, the licensee has to submit to Commission the above informations as on financial closure date.

Lender wise details (Rs. in Cr.)			
Sl No.	Lender's name	Sanctioned loan (as per loan agreement)	Actual loan as on date*
1			
2			
3....			
Total			

* any date 7 days prior to the filing the petition

Revised Financing plan before COD (if any) as per revised agreement entered with lender/other supporting document)*			
cost (with supporting documents)	Rs. in Cr.	Revised estimated Means of Finance (with supporting documents)	Rs. in Cr.
Hard Cost	0.00	Equity share capital	0.00
IEDC	0.00	Equity Share premium	0.00
IDC	0.00	Loan / debenture from promoters, group companies	0.00
(Please specify the other components, if any)	0.00	Secured loan / debt from External source	0.00
Total	0.00	Others (Please specify)	0.00
		Total	0

* In case approval of Commission has been obtained for revised plan, please mention the details of petition nos and its order date

Lender wise details for secured loan / debt (Rs. in Cr.)			
Sl No.	Lender's name	Sanctioned loan (as per loan agreement)	Actual loan as on date*
1			
2			
3....			
Total			

* any date 7 days prior to the filing the petition

ii) ACTUAL PROJECT COST AND MEANS OF FINANCE (as on Application date)

Actual Project Cost duly certified by Auditor certificate) Rs. in Cr.		
Particulars	As on COD*	As on application Date*
Gross Block of Fixed Assets		

Actual means of Finance of the above cost duly certified by Auditor Certificate) Rs. in Crore		
Particulars	As on COD	As on application Date*
Equity share capital		
Equity Share premium		
Loan / debenture from promoters, group companies		
Secured loan / debt from External source		
Others (Pl specify)		
Total		

Lender wise details for secured loan / debt (Rs. in Cr.)			
Sl No.	Lender's name	Sanctioned loan (as per loan agreement)	Actual loan as on date*
1			
2			
3			
4....			
Total			

* any date 7 days prior to the filing the petition.

(Provide the flow of loan covering the earlier approvals.)